

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 20324 of 2016

[Arising out of Order-in-Original No. COC-EXCUS-000-COM-39/2015-16 dated
04/12/2015 passed by the Commissioner of Central Excise, Customs &
Service Tax, Cochin]

Divox Communications Pvt. Ltd. **....Appellant**
OS7D, 7th Floor, Chakolas Heights
Chittethukara, Seaport Airport Road
Kakkanadu, Cochin – 682 037

VERSUS

C.C., C.E., & S.T-Cochin
C.R. Building, I.S. Press Road
Ernakulam **....Respondent**
Cochin – 682 018

APPEARANCE:

None for the Appellant
Mr. K. Vishwanath (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

FINAL ORDER NO.: 20577/2023

Date of Hearing: 15/06/2023
Date of Decision: 15/06/2023

As per Bench:

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated & pronounced in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

iss...

